

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No. 249 - 250 of 2019

IN THE MATTER OF:

Asha Kiran **...Appellant**

Versus

Union of India **...Respondent**

Present:

For Appellant : **Mr. Rakhtim Gogoi, Mr. Akshay Goswami, Ms. Sreenita Ghoshdastidar, Mr. Sarvaswa Chhajer, Mr. Arjun Ashtha, Kartikeya Singh, Advocates**

WITH

Company Appeal (AT) No. 251-252 of 2019

IN THE MATTER OF:

Aakanksha Bawa **...Appellant**

Versus

Union of India **...Respondent**

Present:

For Appellant : **Mr. Rajiv Ranjan, Senior Advocate with Mr. Arjun Asthana, Ms. Sreenita ghosh and Ms. Mamta Binani, Advocates**

ORDER

18.09.2019 Let notice be issued on the Respondent(s) by Speed Post. Requisite along with process fee, if not filed, be filed by 19th September, 2019. If the appellant provides the *e-mail* address of respondents, let notice be also issued through *e-mail*. *Dasti* service is permitted.

Post both the Appeals on **25th September, 2019** at 2.00 p.m. before the 1st Bench.

Learned counsel for the Appellant in '*Company Appeal (AT) Nos. 251-252 – Aakanksha Bawa*' submits that he is ready to deposit the amount of Rs. 4.84 Crores in the account of 'Registrar, National Company Law Tribunal', Mumbai Bench, if permitted, and, thereafter may ask for interim relief.

He is permitted to deposit the amount with "Registrar, National Company Law Tribunal", Mumbai Bench, who will keep the amount in a fixed deposit subject to the final decision of this appeal preferred by 'Aakanksha Bawa'. If such amount is deposited, then the Appellate Tribunal will consider to pass appropriate interim order.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

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